

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 1197/2016

IN THE MATTER OF:

M/s Capital First Ltd.

....

PETITIONER

Vs.

M/s Jonsons Tapes Ltd.

....

RESPONDENT

SECTION:

Under Section 439(1)(b), 433(e), 433(f) & 434

Order delivered on 21.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the Petitioner :- Mr. Avadh Kaushik, Advocate

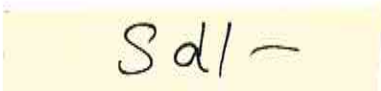
For the Respondent :-

ORDER

Learned counsel for the petitioner present and requests for some time to verify and come before this tribunal in relation to whether the notices under section 8 of Insolvency and Bankruptcy, Code 2016 has been served and notice of any dispute has been received from the corporate debtor.

Post the matter on 26th July 2017 for the said propose.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)